

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED 06.06.2019

CORAM

THE HONOURABLE Mr.JUSTICE **N. ANAND VENKATESH**

**Crl.O.P.No.14160 of 2019**

M.Perumal

.. Petitioner

Vs.

1.The Superintendent of Police,  
Sathuvachari,  
Vellore District.

2.The Inspector of Police,  
Vaniyambadi Taluk Police Station,  
Vaniyambadi.

.. Respondents

**Prayer:** Criminal Original Petition is filed under Section 482 of Criminal Procedure Code, to direct the respondent to give Police Protection and permission to the petitioner to conduct a Cultural Program schedule to be held on 06.06.2019 at 5.00 P.M. In "Sri Sakthi and Thandu Mariamman Temple", Sammanthikuppam Village, Vaniyambdi Taluk, Vellore District by considering the petitioner representation date 26.05.2019.

For Petitioner : Mr.S.Premakumari

For Respondents : Mr.C.Raghavan

Government Advocate

**ORDER**

Seeking permission to conduct cultural programme in the event of 'Rural Folk dance, Mythological Dramas, Music Programs' Festival and cultural and entertainment programme at "Sri Sakthi and Thandu Mariamman Temple",

Sammanthikuppam Village, Vaniyambdi Taluk, Vellore District, the petitioner made a representation dated 26.05.2019 to the respondents. As the same has not been considered, the present Criminal Original petition has been filed.

2. Heard the learned counsel appearing for the petitioner and the learned Government Advocate (Criminal Side) appearing for the respondents.

3. The learned Government Advocate (Criminal Side), on instructions, would submit that there is likelihood of arising law and order problem.

4. A mere apprehension cannot be a ground to reject the representation. There is absolutely no material before this Court to hold that there will be a law and order problem in the event of permission being granted. In such view of the matter, the petitioner is permitted to conduct cultural programme in the event of "Rural Folk dance, Mythological Dramas, Music Programs' Festival and cultural and entertainment programme at "Sri Sakthi and Thandu Mariamman Temple", Sammanthikuppam Village, Vaniyambdi Taluk, Vellore District, however with the following conditions:-

(a) The cultural programme in connection with the event of "Rural Folk dance, Mythological Dramas, Music Programs' Festival and cultural and entertainment programme at "Sri Sakthi and Thandu Mariamman Temple", Sammanthikuppam Village, Vaniyambdi Taluk, Vellore District, shall be conducted on 06.06.2019 between 07.00 p.m. and 10.00 p.m.

(b) There should not be any kind of obscene dance or vulgar dialogues during the performance, by anyone of the participants.

(c) Double meaning songs should not be played so as to spoil the minds of students and youths.

(d) No dance or songs, touching upon any political party or religion or community or caste shall be played.

(e) No flex boards in support of any political party or communal leader, shall be erected at the premises of the programme.

(f) The function shall not affect either religious or communal harmony and shall be conducted without any discrimination based on caste.

(g) If there is violation of any one of the conditions imposed, the concerned police officer is at liberty to take necessary action, as per law and stop such performance forthwith; and

(h) Similarly, the police is directed to stop the dance programme, if it is played beyond the permitted time limit.

(i) The second respondent is directed to issue necessary permission, incorporating the above conditions.

5. With the above directions, this Criminal Original Petition stands allowed.

**06.06.2019**

Index :Yes/No  
Internet:Yes/No  
Speaking/Non speaking order  
jrs/rka

**Note: Issue Order Copy on 06.06.2019**

WEB COPY

**N. ANAND VENKATESH,J**

To

1.The Superintendent of Police,  
Sathuvachari,  
Vellore District.

2.The Inspector of Police,  
Vaniyambadi Taluk Police Station,  
Vaniyambadi.

3. The Public Prosecutor,  
High Court, Madras.



CrI.O.P.No.14160 of 2019

WEB COPY

06.06.2019